

GOVERNMENT OF MEGHALAYA
LAW (B) DEPARTMENT

ORDERS BY THE GOVERNOR

NOTIFICATION

Dated Shillong, the 30th March, 2022.

No. LJ(B).129/85/Pt.II/335 – In supersession of this Department's Notification No.LJ(B).129/85/Pt.II/272, dt. 28.08.2019, the Governor of Meghalaya is pleased to designate Smti L.L. Shangpliang, Joint Secretary to the Govt. of Meghalaya, Law (A) Department and Smti. M.M. Sangma, Joint Secretary to the Govt. of Meghalaya, Law (B) Department as Public Grievances Redressal Officers (PGROs) for Law (A) and Law (B) Department respectively with effect from the date of issue of this notification.



(Cyril V. D. Diengdoh),

Secretary to the Govt. of Meghalaya,
Law Department

Memo No. LJ(B).129/85/Pt.II/335(A),

Dated Shillong, the 30th March, 2022.

Copy to :-

1. The Secretary to the Govt. of Meghalaya, Personnel & Administrative Reforms Cell with reference to letter No. PER(ARC).5/2012/983 dated 22.03.2022.
2. Smti L.L.Shangpliang, Joint Secretary, Law (A) Department. Mobile No.9862068225
3. Smti M.M. Sangma, Joint Secretary, Law (B) Department. Mobile No. 9862491924
4. Law (A) Department for information.
5. Shri D. Lyngdoh, Deputy Secretary, Law Department.
6. Smti S.K. Sangma, Deputy Secretary, Law Department.

By order etc.,

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Secretary to the Govt. of Meghalaya,
Law Department

as/